

SHRI TIRUCHI SIVA: Sir, I introduce the Bill.

The Tour Operators and Travel Agents (Regulation) Bill, 2018

श्री अमर शंकर साबले (महाराष्ट्र): महोदय, मैं प्रस्ताव करता हूँ कि सक्षम प्राधिकारी द्वारा दूर ऑपरेटरों और ट्रेवल एजेंटों के अनिवार्य पंजीकरण का उपबंध करते हुए और पर्यटन और पर्यटक संबंधी विभिन्न क्रियाकलापों के लिए अपेक्षित मानक एवं अवसंरचना को निर्धारित करते हुए इन दूर ऑपरेटरों और ट्रेवल एजेंटों को विनियमित करने तथा तत्संक्त और आनुषंगिक विषयों का उपबंध करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

श्री अमर शंकर साबले: महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

The Physiotherapy Central Council Bill, 2018

श्री अमर शंकर साबले (महाराष्ट्र): महोदय, मैं प्रस्ताव करता हूँ कि भौतिक चिकित्सा शिक्षा के मानकों को विनियमित करने और बनाए रखने, भौतिक चिकित्सकों का रजिस्टर रखने की दृष्टि से भौतिक चिकित्सा की शिक्षा और प्रक्रिया में समन्वित विकास के लिए केन्द्रीय भौतिक चिकित्सा परिषद के गठन और उससे संसक्त या उसके आनुषंगिक विषयों का उपबंध करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

श्री अमर शंकर साबले: महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

MR. DEPUTY CHAIRMAN: Now, the Children with Specific Learning Disabilities (Identification and Support in Education) Bill, 2018 by Shrimati Vandana Chavan; she is absent. The Right of Children to Free and Compulsory Education (Amendment) Bill, 2018 by Shrimati Vandana Chavan; she is absent. Then, the Contract Labour (Regulation and Abolition) Amendment Bill, 2018 again by Shrimati Vandana Chavan; she is absent. Now, the Foreign Investment in Financial Services, Critical Infrastructure and Technology Affecting National Security (Regulation) Bill, 2018, Dr. Narendra Jadhav.

The Foreign Investment in Financial Services, Critical Infrastructure and Technology Affecting National Security (Regulation) Bill, 2018

DR. NARENDRA JADHAV (Nominated): Sir, I move for leave to introduce a Bill to provide for measures to ensure national security while promoting foreign investment, to reform the process of examination of such investment *vis-a-vis* their effect, if any, on national security and to establish a Committee on Foreign Investment to effectively guard

against the risk to national security posed by certain types of foreign investment in financial services, critical infrastructure and technology sector, and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

DR. NARENDRA JADHAV: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 2018 (Amendment of Article 16)

श्री जावेद अली खाल (उत्तर प्रदेश) : महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान में और
[جناب جاوید علی خان (اترپردیش): مہودے، میں پُرستاز کرتا ہوں کہ بھارت کے آئین
میں اور سنشودھن کرنے کے لیے ودھیک کو پُراستھاپت کرنے کی منظوری دی جائے۔]

The question was put and the motion was adopted.

[جناب جاوید علی خان (اترپردیش): مہودے، میں ودھیک کو پُراستھاپت کرتا ہوں۔
(ختم شد)]

MR. DEPUTY CHAIRMAN: Now, the Adolescent Mental Health Bill, 2018, by Shri Ritabrata Banerjee; he is not present. Then, the National Commission for Social Security Benefits Bill, 2018, again by Shri Ritabrata Banerjee; he is not present.

Then, there is the Orphans (Reservation of Posts in Government Establishments and Welfare) Bill, 2018, by Shri Naresh Gujral; he is not present.

The Constitution (Amendment) Bill, 2018 (Amendment of Article 85)

SHRIDEREK O' BRIEN (West Bengal): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRIDEREK O' BRIEN: Sir, I introduce the Bill.

The Representation of the People (Amendment) Bill, 2019

SHRI K. C. RAMAMURTHY (Karnataka): Sir, I move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

The question was put and the motion was adopted.